

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:513  
ANSWERED ON:25.04.2003  
SEPARATE COMMISSION FOR PRIMITIVE TRIBAL GROUPS  
NANDIPAKU VENKATASWAMY

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Government propose to set up a separate Commission for upliftment of most backward communities amongst the tribals i.e. Primitive Tribal Groups;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the various welfare measures taken by the Government for the upliftment of these tribal groups?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI FAGGAN SINGH KULASTE):

- (a) No. Sir.
- (b) Does not arise.
- (c) Under article 338 of the Constitution, the National Commission for Scheduled Castes and Scheduled Tribes has been set up to safeguard, inter-alia, the rights and interests of Scheduled Tribes including the Primitive Tribal Groups (PTGs). Further the Govt. has also set up The Scheduled Areas and Scheduled Tribes Commission under article 339(1) to examine/ review the policy and programmes and other matters connected with the administration of the Scheduled Areas and the welfare of the Scheduled Tribes including PTGs in the States and UTs.
- (d) Under the Tribal Sub-Plan various sectoral programmes are implemented by the State Govts. for the development of Scheduled Tribes including Primitive Tribal Groups (PTGs). In addition, a dedicated Central Sector Scheme for the Development of PTGs has been launched from 1998-99.